

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5653
ANSWERED ON:29.04.2010
SHORTAGE OF PUBLIC PROSECUTORS
Agarwal Shri Jai Prakash

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is huge shortage of public prosecutors in different High Courts and lower courts in the country and particularly in Delhi;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR.M.VEERAPPAMOILY)

(a) to (c) Public Prosecutors are being appointed by the State Governments as well as the Central Government. As such there is no centrally maintained list of Public Prosecutors. However in so far as this Ministry is concerned, there are one Public Prosecutor, three Special Public Prosecutors and 13 Additional Public Prosecutors appointed for Bombay High Court. Apart from that Assistant Solicitors Generals before various High Courts have also been designated as Special Public Prosecutors for handling CBI matters.